

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4643  
ANSWERED ON:22.04.2015  
ADMISSION PROCEDURE IN SCHOOLS  
Chautala Shri Dushyant

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether some schools are conducting tests for admission to classes between 1 to 8 thus violating the provisions under Right to Education (RTE) Act;
- (b) if so, whether the Government has received any complaints regarding such violation of RTE Act during the last one year; and
- (c) if so, the details thereof and the action taken by the Government in this regard?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITIZUBIN IRANI)

(a) to (c): No State Government has reported any incidence of conducting tests for admission to classes between 1 to 8 in violation of the provision of Right of Children to Free and Compulsory Education (RTE) Act, 2009. Complaints on non-compliance to the provision of RTE Act, 2009 are immediately referred by the central government to the concerned State Government/UT Administration for remedial action, in addition, local grievances redressal mechanisms by State Governments, State Commission for Protection of Child Right at state level and National Commission for Protection of Child Right (NCPCR) at national level, also redress grievances with regard to the implementation of the RTE Act, 2009. NCPCR has informed that they have received two cases of complaints on conducting test for the admission during the year 2014-15. The details of the complaints are as under:

Case 1: A complaint regarding a school in Bulandsahar, Uttar Pradesh for adopting screening procedure was registered on 13.04.2014 with NCPCR. An enquiry was conducted by the District Magistrate which revealed that there was no screening test conducted and the admission was denied due to lack of seat. The action taken report was shared with the complainant.

Case 2: A complaint regarding many private unaided schools in Hyderabad conducting written test and interviews was registered on 24.03.2015. The complaint is generic in nature and not specific to any school.

Government of India has issued detailed guidelines under section 35 (1) of the RTE Act on the procedure for admission in schools under section 13 (1) and section 12 (1) (c) of the RTE Act, 2009.